

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH : JODHPUR

Date of order : 15.06.1999

O.A. No. 156/1999

1. Gopal Ram son of Shri Mota Ram aged about 29 years R/o. Jorbir Kotari, P.O. Gadwala, Distt. Bikaner (Rajasthan).
2. Likhma Ram son of Shri Chokha Ram aged about 35 years R/o. Jorbir Kotari, P.O. Gadwala, Distt. Bikaner (Rajasthan).
3. Narpat Singh son of Shri Bal Singh aged about 28 years R/o. Kurja Udasar via. Himtasar, Nokha, Distt. Bikaner (Rajasthan).
4. Dharam Dass son of Shri Bal Dass aged about 29 years R/o. V.P.O. Gadwala, Distt. Bikaner (Rajasthan).
5. Kana Ram son of Shri Shyama Ram aged about 30 years R/o. Village Jorbir Kotari P.O. Gadwala, Distt. Bikaner (Rajasthan).
6. Kishan Lal son of Shri Ram Lal aged about 30 years R/o. Purani Ginnani, Bikaner.
7. Devi Singh son of Shri Prahlad Singh aged about 28 years R/o. Near Hari Ram Babu Ka Mandir, Opp. Lalgarh Station, Subhashpura, Bikaner (Rajasthan).
8. Bajrang Singh son of Shri Bhim Singh aged about 29 years R/o. V.P.O. Jogalia, via. Rajaldeśar, Distt. Churu (Rajasthan).
9. Ramu Ram son of Shri Kishna Ram Village Jorbir Kotari P.O. Gadwala, Distt. Bikaner (Rajasthan).

All applicants ex-casual labourers under the respondent No.3.

... Applicants.

versus

1. Indian Council of Agricultural Research through its Secretary, Krishi Bhawan, New Delhi.
2. Director, General Sheep and Wool Research Institute, Avika Nagar, District Tonk, Rajasthan.
3. Head of Division, Central Sheep and Wool Research Institute, Regional Station, Bikaner.

... Respondents.

Gopal Singh

Mr. Y.K. Sharma, Counsel for the applicants.

CORAM:

Hon'ble Mr. Gopal Singh, Administrative Member.

BY THE COURT:

Applicants in this application under Section 19 of the Administrative Tribunals Act, 1985, have prayed for a direction to the respondents to give regular employment to them as laid down in Annexure A/1 dated 3.6.99. By way of interim relief, the applicants have prayed for a direction to the respondents to consider their representation at Annexure A/5 dated 11.6.99 for interviewing them for regular appointment as laid down in Annexure A/1.

2. I have heard the learned counsel for the applicants and have perused the records.

3. Applicants had earlier also approached the Tribunal many times. Their last O.A. No. 390/94 was disposed of by this Tribunal vide its order dated 31.5.1996. In its order dated 31.5.1996, the Tribunal had observed as under :-

"For the reasons aforesaid, applicants are not entitled to the reliefs claimed. However, the respondents are directed to maintain a register for all the Casual Labourers engaged during different periods. When seasonal work or short term vacancies arise, the respondents should make publications in places where the applicants normally live and if they report for duty, the respondents would consider engaging them in accordance with rules, principles of seniority and exigency of work. Subject to directions above, the applications fails and is accordingly dismissed."

The respondents vide their letter dated 3.6.99 at Annexure A/1 are considering temporary status workers for regular appointment. The applicants have made representation in this regard vide Annexure A/5 dated 11.6.1999.

4. During the course of arguments, the learned counsel for
Capal Singh



the applicants has prayed for a direction to the respondent No.2 to consider the representation of the applicants at Annexure A/5 dated 11.6.99.

5. In the circumstances, this application is disposed of at the stage of admission with a direction to the respondent No. 2 to consider and dispose of the representation of the applicants at Annexure A/5 by a speaking order within a period of two months from the date of issue of this order.

6. In case the applicants feel aggrieved by the decision taken by the respondents, they will be at liberty to file a fresh OA, if so advised.

Gopal Singh

(GOPAL SINGH)
Adm. Member

cvr.

Part II and III destroyed
in my presence on 6.7.2006
under the supervision of
Section Officer () as per
order dated 16.7.2006

Section Officer (Record)

Copy of order OA&MA
sent to PEF, 1 copy
of order along with its petition
OA&MA, sent to R/1 to R/3
by Regd AD Vice

No. 195 to 198

dt. 21-6-99

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